

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 4809**  
TO BE ANSWERED ON 21.08.2025

**IMPLEMENTATION OF FIFTH SCHEDULE IN KARALI AND DHAULPUR DISTRICTS**

† 4809 Shri Bhajan Lal Jatav:

**Will the Minister of TRIBAL AFFAIRS be pleased to State:**

- (a) whether it is a fact that the rural and tribal communities of Karali and Dholpur districts in Rajasthan have demanded inclusion of these districts under the Fifth Schedule of the Constitution in order to safeguard their rights over water, forest and land and if so, the details thereof;
- (b) whether the Government has considered this demand and conducted any survey or constituted a committee in this regard; and
- (c) if so, the details thereof and if not, the constraints faced in doing so?

**ANSWER**

**MINISTER OF STATE FOR TRIBAL AFFAIRS**  
**(SHRI DURGADAS UIKEY)**

(a) to (c): According to the Constitutional provision of Fifth Schedule under Article 244 (1) of the Constitution of India the expression ‘Scheduled Areas’ means such areas as the President may by order declare to be Scheduled Areas. The specification of “Scheduled Areas” in relation to a State is by a notified order of the President, after consultation with the Governor of that State. The Government of Rajasthan informed that there is no formal demand or proposal for inclusion of the Karali and Dhaulpur districts under the Fifth Schedule of the Constitution and no information received about survey conducted and committee constituted in these districts in this regard so far.

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